

(A)

Mr. S.P. Rao  
Dr. Gururaj  
A.M. Whatah  
CAT/1/II

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No..... 226 1995

P. K. Bhatta..... Applicant(s)

Versus

Union of India, etc..... Respondent(s)

Sr. No	Date	Order with Signature
	28/4/95	<p>REGISTER</p> <p><i>Gr</i> Registrar</p> <p>Adjourned to 1.5.1995 as the first case for admission.</p> <p><i>J. P. A. of A. SDI-28 filed.</i></p>
1	28.4.95	<p>Adjourned to 1.5.1995 as the first case for admission.</p> <p><i>J. P. A. of A. SDI-28 filed.</i></p> <p>MEMBER (ADMINISTRATIVE)</p> <p>Heard. No grounds to interfere in the order of transfer inasmuch as no malafide has been alleged by the petitioner according and even to the petitioner he has completed three years in the present post at Puri and has been transferred to Bhubaneswar which is his home town and even, according to him, he seeks extension by one year for the treatment of his father, who is undergoing naturopathy treatment at Puri. The distance between Puri and Bhubaneswar is 60 kilometers.</p> <p>In view of the facts stated above, we find no merit in this application and hence dismissed without admitting.</p> <p><i>For Registration</i></p> <p><i>Regd. No. 28/4/95</i></p>
2	1.5.95	<p>Heard. No grounds to interfere in the order of transfer inasmuch as no malafide has been alleged by the petitioner according and even to the petitioner he has completed three years in the present post at Puri and has been transferred to Bhubaneswar which is his home town and even, according to him, he seeks extension by one year for the treatment of his father, who is undergoing naturopathy treatment at Puri. The distance between Puri and Bhubaneswar is 60 kilometers.</p> <p>In view of the facts stated above, we find no merit in this application and hence dismissed without admitting.</p> <p><i>VICE-CHAIRMAN</i></p> <p>MEMBER (ADMINISTRATIVE)</p>